

the consumption of certain sections of the population.

(c) As subsidies are the part of non-Plan expenditure, the question of their inclusion in the Annual Plan does not arise.

(d) Subsidies are negative taxes and thus are a part of fiscal tools available to the Government. These are constantly kept under review and necessary adjustments are made keeping in view the budgetary position of Government and the social and economic objectives served by such subsidies.

Relief in Excise Duty on Ready Made Garments

3812. SHRI CHHITTUBHAI GAMIT: Will the Minister of FINANCE be pleased to state:

(a) whether Government have recently given any relief in excise duty on ready-made garments for exports; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) No, Sir.

(b) Does not arise.

Restructuring of Organisational Framework by State Bank of India

3813. SHRI OSCAR FERNANDES: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the State Bank of India is planning to restructure its organizational framework by establishing a few more circle offices etc. to serve the people effectively and better;

(b) if so, what are the proposed plans; and

(c) is it considering the possibility of establishing a circle office for Karnataka circle at Bangalore in the immediate future to avoid hardships caused to the public in follow-up work

and encourage Branch expansion in the uncovered areas?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

Requirements, Allotment and Supply of items to States

3814. SHRI SOMNATH CHATTERJEE:

SHRI HANNAN MOLLAH:

Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) what is the requirement, allocation to the States in respect of sugar, diesel, kerosene, edible oil, high speed diesel and cement since April to May, 1980, State-wise; Month-wise and item-wise;

(b) how much supplied to the States of the above items during the above period, State-wise, month-wise and item wise thereof;

(c) whether it is a fact that some of the States are not getting allotted quota of the above-mentioned items regularly; and

(d) if so, reaction of Government thereto?

THE MINISTER OF CIVIL SUPPLIES (SHRI V. C. SHUKLA): (a) and (b). A Statement is enclosed.

(c) and (d). There have been some shortfalls in lifting of levy sugar by some States due to transport bottlenecks. Similarly the full quota of edible oil allotted has not been lifted by certain States, especially in the North-Eastern region, due to a number of factors. The validity period of levy sugar allotment orders is extended from time to time to enable the States to complete the lifting of allotted quotas. Similarly constant liaison is maintained with the Railway Board to expedite the movement of edible oils.